

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 149/TL/2023**

**Coram:**  
**Shri I.S. Jha, Member**  
**Shri Arun Goyal, Member**  
**Shri P.K. Singh, Member**

**Date of Order: 18<sup>th</sup> July, 2023**

**In the matter of**

Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Bhadla Sikar Transmission Limited

**And  
In the matter of**

**Bhadla Sikar Transmission Limited,**  
(Now known as POWERGRID Bhadla Sikar Transmission Limited')  
B-9, Qutab Institutional Area,  
Katwaria Sarai, New Delhi 110 016

**....Petitioner**

**Vs**

**Chairman and Managing Director,**  
ACME Solar Holdings Private Limited,  
Plot 152, Sector-44,  
Gurgaon-122002, Haryana.

**...Respondent**

**1. Chief Operating Officer,**  
Central Transmission Utility of India Limited,  
Saudamini, Plot No.2, Sector -29,  
Gurgaon-122001, Haryana

**2. General Manager,**  
PFC Consulting Limited 9<sup>th</sup> Floor,  
A-Wing, Statesman House, Connaught Place,  
New Delhi-110001

**Proforma Respondents**

**Parties present:**

Shri D Sudarshan, BSTL  
Shri Mani Kumar, BSTL

Shri Yatin Sharma, CTUIL  
Shri Ranjeet Rajput, CTUIL  
Ms. Priyansi Jadiya, CTUIL

**ORDER**

The Petitioner, Bhadla Sikar Transmission Limited (now known as POWERGRID Bhadla Sikar Transmission Limited), has filed the present Petition for the grant of transmission licence under Section 14 and Section 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 (hereinafter referred to as “Transmission Licence Regulations”) to establish Inter-State Transmission System for “Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II Part-E” on Build, Own, Operate and Maintain (BOOM) basis (hereinafter referred to as “the Project”) consisting of the following elements:

<b>S. No.</b>	<b>Name of the Transmission Element</b>	<b>Scheduled COD in months from Effective Date</b>	<b>Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element</b>
1.	Bhadla-II PS- Sikar-II 765kV D/c line (2nd)	18 months	Elements marked at Sl. No. 1 to 4 are required to be commissioned simultaneously as their utilization is dependent on commissioning of each other
2.	2 no. of 765 kV line bays each at Bhadlall and Sikar-II for Bhadla-II PS- Sikar-II 765kV D/c line		
3.	1x330 MVAR switchable line reactor for each circuit at Sikar-II end of Bhadla-II PS-Sikar-II 765kV D/c line 330 MVAR, 765 kV reactor- 2 Switching equipment for 765 kV reactor - 2		

4.	1x240MVAr switchable line reactor for each circuit at Bhadla-II end of Bhadla-II PS – Sikar-II 765kV D/c line 240 MVAr, 765 kV reactor- 2 Switching equipment for 765 kV reactor - 2		
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Note:

(i) POWERGRID to provide space for 2 no of 765 kV bays and space for 2 no of line reactors at Bhadla-II sub-station.

(ii) Developer of Sikar-II PS to provide space for 2 no of 765 kV bays and space for 2 no of line reactors at Sikar-II PS.

(iii) Supply and Installation of Spare 1x80 MVAR 1-ph reactor unit at Bhadla-II S/S is not envisaged under present scope. TSP shall install the 765kV Line Reactor banks at Bhadla -II PS such that same is suitable for 1-ph switching whenever the separate spare 1-ph unit is provided in future. Further, all the associated equipment required for switching arrangement viz isolators, circuit breakers, Neutral bus, 765kV & 145kV auxiliary buses etc. at Bhadla-II PS shall be provided by TSP for the 765kV Reactor banks under present scope. TSP shall provide the equipment/facilities at Bhadla-II PS such that only supply & installation of 1x80 MVAR spare unit of Reactor, associated LA, 1-Ph Circuit Breaker and extension of 765kV & 145kV buses will be required for completion of switching arrangement in future.

(iv) The spare unit of 765kV, 1x110 MVAR Reactor being provided at Sikar-II PS under 'Transmission system strengthening for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under Phase II –Part C' shall be utilized as common spare for 6x110 MVAR Switchable Line Reactors to be provided at Sikar-II PS each under 'Transmission system strengthening for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under Phase II-Part D' and 'Transmission system strengthening for evacuation of power from solar energy zones in Rajasthan (8.1 GW) under Phase II-Part E'.

2. The Petitioner has made the following prayers:

*(a) Grant Transmission License to the Applicant; and*

*(b) Allow the sharing and recovery of Transmission Charges for Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II Part-E as per Sharing of Inter-state Transmission Charges and Losses CERC Regulations 2020 and any other amendment thereon issued from time to time by CERC.*

*(c) Pass such other order / orders, as may be deemed fit and proper in the facts & circumstances of the case*

**Hearing Dated 30.6.2023**

3. During the course of hearing, the representative of the Petitioner submitted that present Petition has been filed for the grant of transmission licence to the Petitioner for implementation of Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II Part-E” (“the Project’) and in respect of the Project as discovered pursuant to the tariff based competitive bidding process. He further submitted that it took time for approval of registration of the TSP on the online portal for submission of the Petition as against the timeline prescribed in RfP and as extended by the BPC, which may be condoned.

4. The representative of the Respondent, CTUIL submitted that due to some miscommunication, a delay has occurred in issuing the recommendation under Section 15(4) of the Electricity Act, 2003 for the grant of transmission licence to the Petitioner for executing the Project. The representative of CTUIL further submitted that CTUIL will file its recommendation very soon.

5. Vide Record of Proceedings for the hearing dated 30.6.2023, the Respondents were directed to file their replies/comments on the Petitions, if any, within a week with copy to the Petitioner, who may file its response, thereof, if any, within three days, thereafter. However, no reply has been filed the Respondents despite notice.

6. CTUIL was directed to file the status of the RE Generators for whom the subject transmission scheme is planned. CTUIL vide its affidavit dated 10.7.2023 has

submitted that the implementation of Bhadla-II-Sikar-II 765 KIV D/C line (2<sup>nd</sup>) was planned to facilitate transfer of power from RE generation projects proposed to be connected tin Bhadla and Fatehgarh complex (LTA-3.3 GW). Out of this, 300 MW generation is already commissioned at Bhadla-II and being evacuated under STOA at present. Further, the applicants have surrendered 450 MW LTA under GNA Regulations, 2022. CTUIL has further submitted that as per deliberations held with RE developers in project review meeting dated 6.7.2023, balance RE capacity is expected to be commissioned progressively form September, 2024 onwards.

7. The Petitioner was directed to file SCOD of the Transmission Scheme and the copy of Form II posted on its website along with date of posting required as per Regulation 7(7) of the Transmission Licence Regulations read with the Order dated 22.1.2022 in Petition No. 1/SM/2022. The Petitioner vide its affidavit dated 7.7.2023 has submitted as under:

(a) The date of transfer of SPV was 28.3.2023. Since the SCoD of the project is 18 months from effective date, the SCoD of the project works out to be 27.9.2024.

(b) The Petition was filed before Commission on 10.4.2023 and the same was despatched on 5.4.2023 and was also sent by e-mail to all the Respondents on 11.4.2023. The Petition was also hosted on the Petitioner's website alongwith notice for the grant of transmission licence in the prescribed format of Form- II of relevant regulations on 11.4.2023.

8. The Petitioner has submitted that in accordance with the "Guidelines for Encouraging Competition in Development of Transmission Projects" and "Tariff

Based Competitive Bidding Guidelines for Transmission Service” (hereinafter referred to as “the Guidelines”) issued by Ministry of Power, Government of India, under Section 63 of the Act, PFC Consulting Limited (PFCCL) was notified by Ministry of Power, Government of India, vide Gazette Notification. No. CG-DL-E-03022020-215878 dated 27.1.2020 as the Bid Process Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish Inter-State Transmission System for “Transmission System Strengthening Scheme for Evacuation of Power from Solar Energy Zones in Rajasthan (8.1 GW) under Phase-II Part-E”, through tariff based competitive bidding process on Build, Own Operate and Transfer (BOOT) basis.

9. PFCCL in its capacity as the BPC initiated the bid process on 6.3.2020 and completed the same on 28.3.2023 in accordance with the Guidelines. Power Grid Corporation of India Limited was selected as the successful bidder having quoted the lowest levelized transmission charges of Rs. 1352.15 million per annum in order to provide transmission services to the identified Long-Term Transmission Customers (LTTCs) of the Project, namely, ACME Solar Holdings Private Limited (ACME), as specified in the TSA.

10. RfP was issued on 6.3.2020. At RfP (Technical and Financial) stage, five bidders, namely, (i) Adani Transmission Limited, (ii) Power Grid Corporation of India Limited, (iii) Renew Transmission Ventures Private Limited, (iv) Sterlite Grid 25 Limited and (v) Torrent Power Limited submitted their offers. The RfP (Technical bids) of the five bidders were opened by Bid Opening Committee in the office of Central Electricity Authority on 12.1.2023 in the presence of the representative of bidders. Based on the recommendation of the Bid Evaluation Committee (BEC), the

RfP (Financial) Bids-Initial Price Offer of the five bidders were opened on 21.2.2023. Lowest Initial Price Offer discovered (Best Deal) at MSTC portal was Rs. 1379.59 million. Based on the recommendation of BEC, all bidders except Torrent Power Limited were qualified to participate in the e-reverse auction stage. However, only two bidders participated for e-reverse auction. E-reverse auction was carried out at MSTC portal on 22.2.2022 and the following levelised transmission tariff for two bidders (in ascending order) emerged:

<b>Sr. No.</b>	<b>Name of the Bidder</b>	<b>Levelised Transmission Charges from the Final Offer (in Rs. Million)</b>	<b>Rank</b>
1.	Power Grid Corporation of India Limited	1352.15	L-1
2.	Sterlite Grid 25 Limited	1355.56	L-2

11. As per the Bid Evaluation Report dated 2.3.2023, Power Grid Corporation of India Limited emerged as the successful bidder with the lowest levelised transmission charges of Rs. 1352.15 million per annum. BEC vide its certificate dated 2.3.2023 has certified that entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power under Section 63 of the Act. BEC has further certified that the transmission charges discovered through e-reverse auction is acceptable.

12. Consequent to its selection as the lowest bidder, Letter of Intent (LoI) was issued to Power Grid Corporation of India Limited by the BPC on 3.3.2023 which was accepted by Power Grid Corporation of India Limited. Under the terms of RfP and the Letter of Intent, the successful bidder is obligated to accomplish the following

tasks:

- (a) Provide Contract Performance Guarantee in favour of Long-Term Transmission Customer (LTTC).
- (b) Execute Share Purchase Agreement and all other RfP documents;
- (c) Acquire, for the Acquisition Price, 100% share equity share Bhadla Sikar Transmission Limited from PFCL along with all its related assets and liabilities;
- (d) Make an application to this Commission for adoption of transmission charges, as required under Section 63 of the Act; and
- (e) Apply to this Commission for grant of transmission licence;

13. The Petitioner has furnished the Contract Performance Guarantee (CPG) in favour of LTTC, ACME Solar Holding Private Limited for an aggregate value of Rs. 16.28 crore on 28.3.2023 and has acquired hundred percent equity holding in Bhadla Sikar Transmission Limited on 28.3.2023. Accordingly, pre-signed Transmission Service Agreement (TSA) dated 26.5.2022 executed between the TSP and the LTTCs became effective from 28.3.2023.

14. Section 14 of the Act provides that the Appropriate Commission may, on an application made under Section 15 of the Act, grant a licence to any person to transmit electricity as a transmission licensee in any area as may be specified in the licence. The word "person" has been defined in Section 2(49) of the Act to include any company or body corporate or association or body of individuals, whether incorporated or not, or artificial juridical person. The Petitioner has been incorporated under the



Companies Act, 2013. The main objective of the Petitioner Company is as under:

*“To plan, promote and develop an integrated and efficient power transmission system network in all its aspects including planning, investigation, research, design and engineering, preparation of preliminary, feasibility and definite project reports, construction, operation and maintenance of transmission lines, sub-stations, load dispatch stations and communication facilities and appurtenant works, coordination of integrated operation of state, regional and national grid system, execution of turn-key jobs for other utilities/organizations and wheeling of power in accordance with the policies, guidelines and objectives laid down by the Central Government from time to time”*

15. Section 15(1) of the Act provides that every application under Section 14 of the Act shall be made in such manner and in such form as may be specified by the Appropriate Commission and shall be accompanied by such fees as may be prescribed by the Central Government. The Commission has specified Transmission Licence Regulations in this regard. Regulation 3 of the Transmission Licence Regulations provides that the Empowered Committee shall identify the Projects included in the transmission plan to be developed under the Guidelines issued under Section 63 of the Act. Regulation 4 of the Transmission Licence Regulations provides that in case of projects identified for development under the Guidelines for competitive bidding, selection of the project developer shall be made in accordance with the procedure laid down in the Guidelines. The Project under consideration has been identified by the Empowered Committee. Central Electricity Authority, vide its letter No. CEA-PS-11-21(25)/1/2018-PSPA-I Division dated 16.6.2020 had issued prior approval to the Project under Section 68 of the Act. The selection of the project developer, Bhadla Sikar Transmission Limited, has been made in accordance with the Guidelines for competitive bidding.

16. Regulation 7 of the Transmission Licence Regulations read with the order dated 22.1.2022 passed in Petition No.1/SM/2022 [whereby the Commission, in the

exercise of 'Power to Relax' under Regulation 24 of the Transmission Licence Regulations, modified/amended Clause (4), Clause (7), Clause (9) and Clause (12) and dispensed with Clause (10) of Regulation 7] provide for the procedure for grant of transmission licence as under:

*“(1) The application for grant of transmission licence shall be made to the Commission in Form-I appended to these regulations and shall be accompanied by such fees as may be prescribed by the Central Government from time to time.*

*(2) In case of the person selected for implementation of the project in accordance with the guidelines for competitive bidding, the application shall also contain such additional information, as may be required under these guidelines.*

*(3) The application shall be supported by affidavit of the person acquainted with the facts stated therein.*

*(4) Before making an application, the applicant shall submit the original application in electronic form along with annexures and enclosures on the e-filing portal of the Commission so that the same is served electronically on all the long-term customers of the project registered on the e-filing portal of the Commission. Also, a copy of the same be served through e-mail on the long term customers of the project not registered on the e-filing portal of the Commission. Further, the applicant shall also post the complete application along with annexures and enclosures in English and in the vernacular language, on its website.*

*(5) The application shall be kept on the website till such time the licence is issued or the application is rejected by the Commission.*

*(6) Immediately on making the application, the applicant shall forward a copy of the application to the Central Transmission Utility.*

*(7) The applicant shall, within 7 days after filing the application, post the application on the e-filing portal of the Commission and on its website in Form-II attached to these regulations in English language and in Vernacular language of the State or Union Territory where an element of the project or a long-term customer is situated, inviting comments from the general public.*

*(8) As far as possible, within 7 days of receipt of the application the Secretariat of the Commission shall convey defects, if any, if noticed on preliminary scrutiny of the application for rectification and the defects conveyed shall be rectified by the applicant in such time as may be indicated in the letter conveying the defects.*

*(9) In the notice published on the e-filing portal of the Commission and on the applicant's website under clause (7) it shall be indicated that the suggestions and objections, if any, on the application, may be filed before the Secretary, Central Electricity Regulatory Commission, Third Floor, Chanderlok Building, Janpath, New Delhi-110001 (or the address where the office of the Commission is situated), with a copy to the applicant, by any person, including the long-term customers, within 30 days of publication of the notice*

.....

*(10) The Central Transmission Utility shall send its recommendations, if any, to the Commission on the proposal made in the application within a period of thirty days from the date of receipt of application by it:*

*Provided that copy of the recommendations, if any, made by the Central Transmission Utility shall always be forwarded to the applicant:*

*Provided further that these recommendations of the Central Transmission Utility shall not be binding on the Commission.*

*(11) The applicant may file its comments, duly supported by an affidavit, on the recommendations made by the Central Transmission Utility and the suggestions and objections, if any, received in response to the notice posted on the e-filing portal of the Commission and on the applicant's website by him, within 45 days of service of copy of the application on the Central Transmission Utility or publication of notice posted on the e-filing portal of the Commission and on the applicant's website, with an advance copy to the Central Transmission Utility or the person who has filed the suggestions and objections on the proposal made in the application, as the case may be.*

*(12) The Commission after considering the suggestions and objections received in response to the public notice published by the applicant and the recommendations, if any, of the Central Transmission Utility may, propose to grant transmission licence or for reasons to be recorded in writing, reject the application."*

17. The Petitioner has approached the Commission by a separate application for adoption of transmission charges in respect of the transmission system which is presently under consideration of the Commission and order in that Petition will be issued separately. The Petitioner has filed the present Application for grant of transmission licence in accordance with the Transmission Licence Regulations. The Petitioner has submitted proof of service of the copies of the application on the LTTCs and Central Transmission Utility of Indian Limited (CTUIL) and proof of web posting

of the complete application. The Petitioner has further undertaken to pay the applicable licence fee upon the grant of Transmission Licence in terms of Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012 as amended from time to time. The Petitioner has prayed for grant of transmission licence to Bhadla Sikar Transmission Limited with respect to the Project as per details given in para 1 above.

18. The Petitioner has made the Application as per Form-I and has paid fee of Rs.one lakh prescribed by the Central Government. On perusal of the Application, it is noted that the Petitioner has served copy of the Application on the LTTC for the Project. The levelised tariff charges quoted by the Petitioner which have been recommended by the Bid Evaluation Committee for acceptance, is Rs. 1352.15 million per annum. The Petitioner has also enclosed copies of the recommendations of the Bid Evaluation Committee and proof of making the evaluation report public by the BPC as per the Guidelines.

19. The Petitioner has published the notices on the e-filing portal of the Commission and on its website in Form-II in English language and in Hindi (Vernacular) language. No objection has been received from the general public in the notices.

20. The Petitioner has served the copy of the Application on the Central Transmission Utility of India Limited (CTUIL) as required under Section 15(3) of the Act and Regulation 7(6) of the Transmission Licence Regulations. CTUIL vide its letter dated 4.7.2023 has recommended for grant of transmission licence to the Petitioner. Relevant portion of the said letter dated 4.7.2023 is extracted as under:

*“This is with reference to Petition No. 149/TL/2023 filed by M/S BSTL (100% wholly owned subsidiary of POWERGRID) before Hon'ble*

*Commission for grant of Transmission License to facilitate implementation of Transmission system strengthening scheme for evacuation of power from Solar Energy zones in Rajasthan (8.1 GW) under Phase-II-Part-E. In this regard, following is submitted:*

- To facilitate Govt. of India's earlier target for establishment of 175 GW renewable capacity, 8.1 GW potential solar energy zones (SEZs) under Phase-II in Western Rajasthan (Ramgarh/Kuchheri (1.9 GW), Bikaner (2.95 GW), Bhadla (1.05GW) & Fatehgarh (2.2GW) were identified.*
- For evacuation of power from above RE zones, Transmission System Strengthening scheme for potential SEZs under Phase-II was agreed in 5<sup>th</sup> meeting of Northern Region Standing Committee on Transmission (NRSCT) held on 13.09.2019. Extract of the minutes of 5<sup>th</sup> NRSCT meeting are enclosed at Annexure-I. The subject transmission scheme was also agreed as part of above-mentioned transmission scheme. The detailed scope of the subject scheme is attached at Annexure-II.*
- Subsequently transmission scheme was agreed in the 6<sup>th</sup> meeting of National Committee of Transmission (NCT) held on 30.09.2019. Extract of minutes of meeting are attached at Annexure-III.*
- Transmission Scheme was also agreed in the 46<sup>th</sup> NRPC meeting held on 24/09/2019. Extract of the 46<sup>th</sup> NRPC minutes are enclosed at Annexure-IV. Hon'ble Commission has also granted Regulatory Approval for the same vide order dated 12.05.2020 in Petition no. 269/MP/2019.*
- Ministry of Power Govt. of India vide gazette notification dated 24/01/2020 has identified M/s PFC Consulting Ltd. as Bid Processing Coordinator (BPC) for the purpose of selection of bidder as Transmission Service Provider (TSP) to establish the above referred project through TBCB route. Bid Evaluation Committee appointed by the BPC has selected Power Grid Corporation of India Ltd. as successful bidder. Power Grid Corporation of India Ltd. has subsequently acquired Bhadla Sikar Transmission Ltd. after execution of the requisite Share Purchase Agreement (SPA) on 28.03.2023.*
- As part of subject scheme, Bhadla-II — Sikar-II 765kV D/c line (2<sup>nd</sup>) is to be established. Bhadla-II is an existing pooling station and Sikar-II substation along with Bhadla-II — Sikar-II 765kV D/c line (1<sup>st</sup>) is under implementation by POWERGRID Sikar Transmission Ltd. (100% wholly owned subsidiary of POWERGRID) with expected commissioning schedule as Mar'24. Sikar-II shall also be connected to Aligarh (GIS) S/s through 765kV D/c line which is also under construction by M/s POWERGRID Aligarh Sikar Transmission Ltd. (100% wholly owned subsidiary of POWERGRID) with expected commissioning schedule as Mar'24. Implementation of this project shall facilitate transfer of power from RE generation proposed to be connected in Bhadla and Fatehgarh Complex (LTA-3.3GW). 765kV Bhadla-II - Sikar-II - Aligarh 765kV corridor*

*shall also act as a major gateway for transfer of power outside of Rajasthan to various beneficiaries.*

- *It is also to mention that part (about 35%) of Bhadla-II — Sikar-II 765kV D/c line falls in GIB Potential area. Further, the Committee constituted by Hon'ble Supreme Court, comprising of members from MNRE, WII and Corbett Foundation, vide its letter dated 29.12.2022 has recommended overhead laying of Bhadla-II — Sikar-II 765kV D/c line (under present application) with the condition of installing bird diverters.*

*Keeping above in view and based on details furnished by M/S BSTL, CTU, in line with Section 15(4) of the Electricity Act, 2003, recommends grant of transmission license to M/s BSTL for executing the subject transmission scheme.”*

21. We have considered the submissions of the Petitioner, BPC and CTUIL. The proviso to Clause 2.15.2 of the RfP provides that "if for any reason attributable to the BPC, the said activities are not completed by the Selected Bidder within the above period of ten (10) days as mentioned in this clause, such period of 10 days shall be extended, on a day to day basis till the end of the Bid validity period". As per the above provision, selected bidder was required to complete all the activities including acquisition of SPVs by 13.3.2023. Though Lol was issued on 3.3.2023, BPC, vide its letter dated 28.3.2023 in terms of Clauses 2.15.2 of RfP extended the date upto 7.4.2023 for completion of all activities by the successful bidder. The selected bidder furnished the Contract Performance Guarantee to the Long-Term Transmission Customer of the Project for an amount of Rs. 16.28 crore and has acquired hundred percent equity-holding in the applicant company on 28.3.2023 after execution of the Share Purchase Agreement. The TSP on behalf of the selected bidder filed the Application through e-filing for grant of transmission licence and adoption of tariff on 10.4.2023. The Petitioner has submitted that it filed the application online on 5.4.2023 as it took time for approval of registration of the TSP on the online portal for submission of application. The Petitioner has prayed for condoning the delay in filing

of application. Since the Petitioner could not file the Petition due to procedural delay, the same is condoned.

22. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with Transmission Licence Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We therefore, direct that a public notice under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to grant of the transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission, by 7.8.2022.

23. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clause 2.5.7.3, clause 2.5.7.4 and clause 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of bidding documents and TSA for commissioning of the Project within the SCOD.

24. The Petitioner has undertaken that it shall implement the Project as per the provisions of the TSA. The Petitioner has also undertaken that the time over run and cost overrun, if applicable, shall be claimed by the Petitioner in accordance with the applicable provisions of the TSA read with the provisions of the Act, the bidding documents and the regulations of the Central Electricity Regulatory Commission.

25. It is observed that as per Article 5.1.1 of the TSA, the TSP at its own cost and expense, shall be responsible for designing, constructing, erecting, testing and commissioning each element of the Project by scheduled COD in accordance with

the various regulations of the Central Electricity Authority regarding Technical Standards and Grid Standards, Prudent Utility Practices and other applicable laws. Further, Article 5.4 of the TSA provides that the TSP shall ensure that the Project is designed, built and completed in a good workman like manner using sound engineering and construction practices and using only materials and equipment that are new and of international utility grade quality such that the useful life of the Project will be till the expiry date. Further, the design, construction and testing of all equipment, facilities, components and systems of the Project shall be in accordance with Indian Standards and Codes issued by Bureau of India Standards. In this regard, the Petitioner, has submitted that it would implement the Project as per the provisions of the TSA including the Article 16.4, Article 5.1.1 and Article 5.4 of the TSA.

26. The Petitioner, vide its affidavit dated 12.6.2023, has informed that the name of the Petitioner company has been changed from 'Bhadla Sikar Transmission Limited' to 'POWERGRID Bhadla Sikar Transmission Limited' with effect from 23.5.2023. The certificate of change of name from 'Bhadla Sikar Transmission Limited' to 'POWERGRID Bhadla Sikar Transmission Limited' dated 23.5.2023 issued by Registrar of Companies, Delhi has been placed on record. Accordingly, the name of the Petitioner has been changed to 'POWERGRID Bhadla Sikar Transmission Limited' on the record of the Commission.

27. CTUIL is directed to clarify the intent of 'Notes' under the scope of instant project viz about spare 1x80 MVAR 1-ph reactor unit at Bhadla-II and the spare unit of 765kV, 1x110 MVAR Reactor at Sikar-II PS, vis-a-vis 240 MVAR reactor at



Bhadla-II and 330 MVAr reactor at Sikar-II, within two weeks of issuance of this order.

28. The Petition shall be listed for hearing on **11.8.2023**.

Sd/-  
**(P.K. Singh)**  
Member

sd/-  
**(Arun Goyal)**  
Member

sd/-  
**(I.S. Jha)**  
Member

CERC Website S.No. 310/2023